any drug or product of the industry publically. The MCI or the appropriate State Medical Councils have been empowered to take disciplinary action against a doctor for violation of the provisions of the aforesaid Regulations. As and when complaints of violation of code of ethics are received, such complaints are referred by MCI to the concerned State Medical Councils where the doctors/medical practitioners are registered. The MCI is an Appellate Authority in the matter. Further, as informed by MCI, no licence has been cancelled by the MCI with regard to accepting of gifts from Pharmaceutical Companies as on date.

(c) No banner of a pharmaceutical company was displayed in the background nor was the event sponsored by it.

## MBBS education system

- 2351. SHRI RIPUN BORA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that presently, the MBBS education system in the country dilutes the merit of student from middle and lower income group over the fees charged by the private institutions;
- (b) if so, whether Government has made any study on the students who scored higher marks but were not registered with admission process during the last three years therein; and
  - (c) if so, details thereof and if not reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) Medical education is a subject on the Concurrent List of the Constitution of India. The Central Government is concerned with the determination and coordination of minimum standards of medical education. Fee and admission matters are left to the concerned States/UTs. The Central Government has introduced a common national medical entrance exam, the National Eligibility-cum-Entrance Test (NEET) for admission to all medical courses in the country through amendment to the Indian Medical Council Act, 1956. Further, the Medical Council of India regulations have been amended to provide for enabling clauses to conduct common counselling for admission to medical courses. The common counselling for All India Quota, Central Institutions and Deemed to be Universities is conducted by the Directorate General of Health Services, Ministry of Health and Family Welfare. The counselling for State Quota seats, Private and other Colleges is done by the respective State/UT Governments. The admission process is thus totally transparent and merit based.

So far as the matter of determining fee for medical courses is concerned it is stated that in the case of Government medical colleges, the respective State Governments are responsible for fixation of fee and in the case of private unaided medical colleges, the fee structure is decided by the Committee set up by the respective State Government under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an Institute is justified and the fee fixed by the Committee is binding on the Institute. Further, the Government has not made any study on the students who scored higher marks but were not registered with admission process during the last three years therein.

## Details of funds given for medical colleges in Andhra Pradesh

2352. SHRI V. VIJAYASAI REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) details of money, Government has given for various medical colleges in Andhra Pradesh to increase number of PG Medical seats during last two years, year-wise and college-wise;
- (b) whether Government has recently written to AP expressing its inability to release further funds in view of non-submission of UCs by State Government;
  - (c) if so, details thereof;
- (d) reasons for Government stopping funds and penalizing students for wrongdoings of State Government; and
- (e) details sought by Government like enhancement of PG medical seats, etc., from AP and whether Government shall adopt other methods to get UCs from State by simultaneously releasing funds?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (e) Under the Centrally Sponsored Scheme for "Strengthening and up-gradation of State Government Medical colleges for starting new PG disciplines and increasing PG seats" seven medical colleges have been approved namely Andhra Medical College, Vishakapatnam, Guntur Medical College, Guntur, Siddhartha Medical College, Vijaywada, Rangaraya Medical College, Kakinada, Kurnool Medical College, Kurnool, S.V. Medical College, Tirupati and Government Medical College, Anantapur. The details of college-wise fund released are as follows:-